

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

C.A.No.2900/2001 @  
Petition(s) for Special Leave to Appeal (Civil) No.64/2001

(From the judgement and order dated 05/12/2000 in CR 5022/00  
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

M/S. ATUL CASTINGS LTD.

Petitioner (s)

VERSUS

BAWA GURVACHAN SINGH

Respondent (s)

(Heard by: Hon'ble Mohapatra and Patil,JJ.)

Date : 20/04/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA  
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s)

Mr. S.L. Aneja,Adv.

For Respondent (s)

Mr. Manoj Swarup,Adv.

UPON hearing counsel the Court made the following  
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J  
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Hon'ble Mr. Justice Shivaraj V.Patil pronounced  
the judgment of the Court. Leave granted. Appeal is  
allowed and the petition filed for eviction by the  
respondent is dismissed with no order as to costs.  
REPORTABLE.@@  
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(Suman Wadhwa)  
Court Master

(S.Malkani)  
Court Master

Signed judgment is placed on the file.